the Government of India have decided to contest the jurisdiction of the International Court of Justice in this case and also the rights claimed by the Portuguese Government. The following steps have so far been taken in this matter:—

Written Answers

- (a) In accordance with the provisions of Article 31 of the statute of the International Court, India informed the Registrar of the Court on the ! 22nd October 1956, of its intention to \ exercise its right to select an ad hoc Judge and of the nomination of Shri M. C. Chagla, Chief Justice of Bombay for this purpose. It was made clear to the RegistraT of the Court at the time of this intimation that the nomination of the ad hoc Judge was without prejudice to the preliminary objection which India intended raising with regard to the jurisdiction of the Court.
- (b) The International Court of Justice had originally fixed the 15th December, 1956 as the date for the submission of our Counter-Memorial or preliminary objection. In view of the wide scope of research involved and the impossibility of preparing our reply within the stipulated time the Government of India sought an extension of time. The Court has now granted an extension of four months for filing our reply.

ASSESSMENT OF RESULTS OF INDIA'S PARTICIPATION IN FRANKFURT AUTUMN FAIR

166. SHRI M. GOVINDA REDDY: Will the Minister for COMMERCE AND CONSUMER INDUSTRIES be pleased to state:

(a) whether the results of India's participation in the Frankfurt Autumn Fair held during the current year have been assessed; and

(b) if so, to what effect?

THE MINISTER FOR COMMERCE AND CONSUMER INDUSTRIES AND HEAVY INDUSTRIES (SHRI MORARJI DESAI): (a) No, Sir. It is too early to assess the direct and indirect results.

(b) Does not arise.

INDIA'S PARTICIPATION IN THE U.N. CONFERENCE ON THE ABOLITION OF SLAVERY

167. SHRI M. GOV1NDA REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether India participated in the United Nations Conference on the abolition of slavery;
 - (b) if so, in what manner; and
- (c) what is the outcome of such participation?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAI. NEHRU): (a) Yes, Sir

- (b) It was a conference of Plenipotentiaries of the participating countries and India was represented by Shri Padmanabhan, the Consul General of India, Geneva.
- (c) The Conference drew up a supplementary convention on the abolition of slavery, the slave trade and institutions and practices similar to slavery; the convention was signed by different countries including India.

MANUFACTURE OF REFRACTORIES BY THE NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION

- 168. MOULANA M. FARUQI: Will the Minister for HEAVY INDUSTRIES be pleased to refer to the reply given to Starred Question No. 269 on 7th March, 1956 in the Rajya Sabha and state:
- (a) what schemes have been drawn up by the National Industrial Development Corporation for the manufacture of refractories; and
- (b) what steps have been taken towards the implementation of those schemes?

THE MINISTER FOR COMMERCE AND CONSUMER INDUSTRIES AND HEAVY INDUSTRIES (SHRI MORARJI DESAI): (a) and (b). In view of the fact that several schemes

have been licensed and more are coming forward, the details of the scheme to be implemented by the Corporation are still under consideration.

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GOVERNMENT PURCHASES FROM THE COTTAGE AND SMALL-SCALE INDUSTRIES

- 169. MOULANA M. FARUQI: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) the value of purchases made by Government from the cottage and small-scale industries during the 1953-54 and so far in the year 1956-57; and
- (b) the articles for which Govern ment is entirely dependent on these industries?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH):

(a) Period Value in lakhs '953-54 74 i95⁶-57 ٥4 (Up to September 56)

- (b) Description of the stores for which orders are placed on cottage and small-scale Industries subject to capacity availability.-
- (1) Padlocks, all kinds: (2) Brass dampers: (3) Boxes made of metal; (4) Scissors; (5) Sign board, painted: (6) Utensils, cooking excluding aluminium; (7) Bess wax; (8) Candles; (9) Steel trunks and suit cases; (10) Buttons, metal; (11) Hand made paper; (12) Knives, various; (13) Brooms, sweepers; (14) Postal seals ; (15) Bandage cloth, bleached and coloured; (16) Gauze cloth and Jaconet cloth ; (17) All badges, cloth, embroidered and metal: (18) Lungies and dhofies; (19) Handloom fabrics, cotton and woollen; Durries, cotton and woolen: (21) Bastanis; (22) Cloth, sponge and cleaning (23) Coir and coir products: (24) Fringes; (25) Kul-lyahs: (26) Handcuffs; (27). Spear he^ds; (28) Sports goods; (29) Hats pith; (30) Dobbin; (31) Belt, Leather

(Apparel); (32) Cash bags; (33) Dust shield leather; (34) Chappals and sandals; (35) Leather boxes; (36) Laces, leather; (37) Leather bag etc.; (38) Boots and shoes, all types other than ankle boots; (39) Harness and saddles; (40) Leather washers; (41) Brief cases: (42) Buckets; (43) Pans mortars; (44) Scales counter; (45) Scales, general purposes; (46) Soap containers; (47) Letter boxes; (48) Steel racks, open type; (49) Caps; (50) Laces, cotton braiding; (51) Umbrellas; (52) Mail bags, dosuti; (53) Newar. cotton; (54) Pillow cases; (55) Pillow stuffed; (56) Wicks, cotton; (57) Nets of all kinds; (58) Puttis. khaki cotton; (59) Raz-ais; (60) Rules box wood; (61) Soap hard (country soap); (62) G. I. water buckets for civil departments; (63) Board notices, various types; (64) Door and window fittings; and (65) Cycle parts excepting freewheel, chain, rims and hubs.

Agricultural Implements

(66) Cane crushers (Animal or manual operated); and (67) Chaff cutters.

CONSTRUCTION OF PERMANENT SCHOOL BUILDING FOR CHIDREN OF WORKMEN OF SINDRI FERTILIZERS AND CHEMICALS LTD.

- 170. MOULANA M. FARUQI: Will the Minister for Production be pleased to refer to the answer given to Unstarred Question No. 250 in the Rajya Sabha on the 7th March, 1956 and state:
- (a) whether the construction of the permanent school building for the children of workmen of the Sindri Fertilizers and Chemicals Ltd.. has since been completed; and
 - (b) if so, at what cost?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) Two of the four buildings required have been practically completed.

(b) These two buildings will cost about Rs. 2.71 lakhs.